



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 18th September of 2018

SRO 412 : In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Annoj Kapoor, Advocate, District & Sessions Court, Poonch as Special Public Prosecutor to conduct the case FIR No. 164/2014 P/S Mendhar involving offences punishable under section 302/34 RPC titled State vs Mohd Azad and ors pending trial/adjudication before the Court of District and Sessions Judge Poonch.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs

Dated :- 18 - 09- 2018

No. LD(ACQ)2018/20-Poonch

Copy to the :-

1. Principal Secretary to Government, Home Department.
2. Registrar General, Hon'ble High Court of Jammu and Kashmir.
3. Director General of Police, J&K, Srinagar.
4. District and Sessions Judge, Poonch.
5. Director Prosecution, J&K, Srinagar.
6. Director Litigation, Jammu.
7. Public Prosecutor Poonch, for information and necessary action.
8. Shri. Annoj Kapoor (Advocate) with the remarks that he will not claim any fee from the State in the instant case.
9. General manager Government Press Srinagar for publication in the Government Gazette.
10. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

Deputy Legal Remembrancer 18.9.18
Department of Law, Justice & Parliamentary Affairs.